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SLP(C)No. 1960-1961 OF 2001

ITEM No.14

Court No. 5

SECTION IIIA
A/N MATTER

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No.1960-1961/2001

(From the judgement and order dated 03/08/1999 in WA 755/99
of The HIGH COURT OF MADRAS)

APPROPRIATE AUTHORITY INCOME TAX DEPT.

Petitioner (s)

VERSUS

R. SHANNUGANATHAN (DEAD)&THR. LRS.& ORS.

Respondent (s)

(With Appln(s). for permission to urge additional grounds and
with prayer for interim relief and with office report)

Date : 29/08/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SYED SHAH MOHAMMED QUADRI
HON'BLE MR. JUSTICE S.N. VARIAVA

For Petitioner (s)

Mr. Rajiv Tyagi, Adv.
Mr. B.V. Balaram Das, Adv.

For Respondent (s)

Mr. R.N. Keshwani, Adv.

UPON hearing counsel the Court made the following

O R D E R

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Perused the office report dated 21st August, 2002.
Learned counsel for both the parties shall write to the
Registry giving fresh address of respondent no.7 within one
week. Notice shall issue thereafter to the said respondent.
List after service is complete.

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(N. Annapurna)
Court Master

(Kanwal Singh)
Court Master